

areas. But no subsidiary unit of this corporation has been set up in Vidisha, Raisen and Sidhor districts of Madhya Pradesh. These districts have several hilly tribal areas and villages.

So, I request the Central Government to set up subsidiary units of Rural Electrification Corporation in these districts of Madhya Pradesh and allocate sufficient funds for rural electrification and all round development of this area.

(vii) **Need for construction of an Over-Bridge on Railway crossing near Oswal Sugar Mill at Phagwara in Punjab**

[English]

SHRIMATI SANTOSH CHOWDHARY (Phillaur) : Railway crossing near Oswal Sugar mill at Phagwara requires an over-bridge. It is a crowded area besides about 100 trains pass every day via this railway crossing. Several educational institutions, hospital, main market, district court, mills, bus stand and railway station are on the other side of the railway crossing. Several road accidents and traffic jams frequently occur at this busy railway crossing. Keeping in view these conditions, an over-bridge on this railway crossing is absolutely necessary.

I, therefore, urge upon the Central Government to coordinate with the State Government and take immediate steps in this regard.

15.30 hrs.

**WELCOME TO PARLIAMENTARY  
DELEGATION FROM EGYPT**

[English]

MR. DEPUTY SPEAKER : Hon'ble

Members, I have to make an announcement.

On my own behalf and on behalf of the hon'ble Members of the House, I have great pleasure in welcoming His Excellency, Dr. Ahmed Fathi Sorour, Speaker of the People's National Assembly of Egypt and the Hon'ble Members of the Egyptian Parliamentary Delegation who are on a visit to India as our honoured guests.

The other Hon'ble Members of the Delegation are :

1. Mr. Kamal El Shazli
2. Dr. Mohamed Abdellah
3. Mr. Khaled Moheiddin

The Delegation arrived Delhi early morning today. They are now seated in their special box. We wish them a happy and fruitful stay in our country. Through them we convey our greetings and best wishes to His Excellency the President, the Parliament, the Government and the friendly people of the Arab Republic of Egypt.

15.32 hrs.

**COMMITTEE ON PRIVATE MEMBERS'  
BILLS AND RESOLUTIONS**

**Thirty Second Report**

[English]

SHRI SANT RAM SINGLA (Patiala) : I beg to move :

"That this House do agree with the Thirty-second Report of the Committee on Private Members' Bills and Resolutions presented to

445 *Resolution re: VAISAKHA 23, 1916 (SAKA) Educational Institutions the House on the 11th May, 1994.*"

*Reservation in 446 etc. for OBC*

MR. DEPUTY SPEAKER: The Question is :

"That this House do agree with the Thirty-second Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 11th May, 1994."

*The motion was adopted*

15.33 hrs.

RESOLUTION RE :  
RESERVATION IN EDUCATIONAL  
INSTITUTIONS, ETC. FOR OBC  
(CONTD.)

[English]

MR. DEPUTY SPEAKER : The House shall now take up further discussion on the resolution regarding reservation in educational institutions etc. for OBC, moved by Shri Ramamurthee, Shri Gangwar may please speak.

[Translation]

SHRI SANTOSH KUMAR GANGWAR (Bareilly) : Mr. Deputy Speaker, Sir, through you I would like to thank and congratulate Shri Ramamurthy for moving this important resolution telling some major points about it. Several hon. Members have also mentioned it. As you also know that the issue regarding removal of shortcomings found, in the provision made for providing reservation for people belonging to backward castes, has been raised time and again throughout the session. Yesterday and today, in reply to this issue, it has been said that the Government will take decision on it.

It is correct that Central Government

has implemented the recommendations of Mandal Commission, which can be called the main chapter of Social Justice through a notification in September 1993, after making certain amendments into it.

Though, the referred notification was in accordance with the ruling of the Supreme Court. Yet, this debatable announcement has proved to be a matter of injustice to the whole backward community and a stumbling block in the way of creating uniformity in the Indian Society due to the disparities created by the Government.

The Government has been providing emotional protection like creating educational facilities for them and launching programmes to make them aware of these facilities etc. for essentially incarnating the concept of reservation. As these programmes take a long time to borne fruit and become victims of prejudiced thought of legal institutions, So in the form of urgent relief some other protectional relief like relaxation in age and chance, exemption from fee and relaxation in minimum educational qualification etc. are given. In the absence of these facilities it is really impossible to fill up the reserve vacancies for any class. Central Government has completely banned these facilities in the notification released for providing 27% reservation for backward classes.

In its notification, the Government has already excluded the affluent people of backward classes through the concept of ecreamy layer. The remaining people fo this class are lacking in social, economic and educational sphere of life like Scheduled Castes. After 45 years of Independence, with all these facilities we are not able to fill up the quota fixed for Scheduled Castes, then how we can accept that this 27% quota fixed for other backward classes can be filled in the absence of these facilities. Due to their